

की पर्याप्त प्रतिशतता है, उर्दू को राज्य भाषा के रूप में मान्यता देने का है ; और

(ख) यदि हां, तो तत्सम्बन्धी तथ्य क्या है ?

गृह मंत्री (श्री चरण सिंह) : (क) और (ख). अगस्त, 1961 में हुए मुख्य मंत्रियों और केन्द्रीय मंत्रियों के सम्मेलन में अल्पसंख्यक भाषाओं को सरकारी प्रयोजनों के लिये मान्यता देने के लिये कुछ मानदण्ड तैयार किये गये थे । इन सिफारिशों के अनुसार किसी राज्य को तब एक भाषी राज्य समझा जाता है जब उसकी लगभग 70 प्रतिशत या इससे अधिक जनसंख्या एक भाषा बोलती है और यदि उसमें पर्याप्त अल्पसंख्यक हैं जो राज्य की जनसंख्या का 30 प्रतिशत या इससे अधिक भाग है तो ऐसे राज्य को द्विभाषी राज्य समझा जाता है । जिला स्तर पर जहां 60 प्रतिशत जनसंख्या राज्य की राजभाषा के अलावा कोई भाषा बोलती है अथवा उसका प्रयोग करती है तो अल्पसंख्यक वर्ग की उस भाषा का राज्य की राजभाषा के अतिरिक्त उस जिले में एक राज्य भाषा के रूप में मान्यता दी जाती है । जहां उर्दू भाषी जनसंख्या उक्त मानदण्डों का समाधान कर देती है, वहां उस भाषा को दूसरी भाषा के रूप में घोषित करने के लिये राज्य सरकार को आवश्यक कार्यवाही करनी होती है ।

सरकार की नीति उर्दू को उचित महत्व और प्रोत्साहन देने की है ।

#### D. T. C. Bus Service in Ashok Vihar

2182. SHRI UGRASEN: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether his attention has been drawn to the deterioration in

bus service provided by the Delhi Transport Corporation to the residents of Ashok Vihar on Route No. 157 in particular and other routes in general;

(b) whether even during peak hours the frequency of these buses is more than half an hour whereas in other colonies the frequency of buses is generally 10 minutes;

(c) if so, when the commitment of D.T.C. for having 10 minutes service is going to be fulfilled; and

(d) whether Delhi Transport Corporation contemplate to have more routes available to the residents of Ashok Vihar connecting Ashok Vihar with Nizamuddin Railway Station and also Central Secretariat; and if so, facts thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No such complaints have been received recently.

(b) No, Sir.

(c) Does not arise.

(d) Ashok Vihar is already connected with Central Secretariat by services on route No. 220. There is no proposal to connect the colony with the Nizamuddin Railway Station.

#### Termination of Service of Employees of Ministry of Information and Broadcasting

2183. SHRI R. K. MHALGI: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of employees in his Ministry whose services have been terminated and who were asked to go on compulsory retirement during last emergency;

(b) the number of representations received by Government from such employees since 25th March, 1977; and

(c) what action Government have taken or propose to take in regard to above mentioned representations?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) The services of 46 persons (including 39 staff artists who were engaged on contract) were terminated. Besides this, 26 persons were compulsorily retired.

(b) 22.

(c) Representations of 5 officers have been accepted, of one has been rejected and those of remaining 16 are under consideration.

#### **Loss of Industrial Production Due to Power Crisis**

2184. SHRI R. K. MHALGI: Will the Minister of INDUSTRY be pleased to state the total loss of industrial production during April-May, 1977 due to power-crisis in Punjab, U.P. and Delhi region?

THE MINISTER OF INDUSTRY (SHRI BRIJ LAL VERMA): It is very difficult to assess precisely the estimated loss in industrial production due to power-crisis alone as production losses are also due to a number of constraints such as shortage of imported and indigenous raw materials, non-availability of adequate furnace oil, lack of finance, slackness in demand, labour disputes, etc.

#### **Grievance Cells in States**

2185. SHRI MEETHA LAL PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have recently formed Cells in all the States where people can register their grievances;

(b) if so, the facts in this regard; and

(c) whether people can have their complaints registered in regard to the injustices committed during emergency also?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) and (b). Redress of public grievances in the States is the responsibility of the concerned State Governments. Each Government has devised its own system of redressal of public grievances and made such institutionalised arrangements for the purpose, as it considered necessary and appropriate.

(c) Apart from the Shah Commission of Inquiry before which such complaints could be brought if they relate to any matters covered by its terms of reference, the normal State machinery should also be available for looking into the complaints about any injustice committed during the period of emergency.

#### **Probe into Saha Institute of Nuclear Physics, Calcutta**

2186. SHRI CHITTA BASU: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Government propose to institute a probe into the state of affairs of the Saha Institute of Nuclear Physics, Calcutta; and

(b) if so, the main features thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) No, Sir.

(b) Does not arise.

#### **Research Works in Saha Institute of Nuclear Physics, Calcutta**

2187. SHRI CHITTA BASU: Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether Research Works in the Saha Institute of Nuclear Physics, Calcutta are facing any difficulties; and